

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 111/GT/2026

Subject : Petition for determination of Tariff of Buxar Thermal Power Project (2x660 MW) for the period from 14.11.2025 (Commercial Operation Date of Unit-I) to 31.3.2029.

Petitioner : SJVN Thermal Private Limited.

Respondent(s) : Bihar State Power Holding Company Limited & Ors.

Date of hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anushree Bardhan, Advocate, STPL
Ms. Rashmi Vaish, Advocate, STPL
Ms. Somya Sahni, Advocate, STPL
Ms. Ritika Singh, Advocate, STPL
Shri Puneeth Ganapathy, Advocate, Bihar Discoms
Shri Naman Kumar, Advocate, Bihar Discoms

Record of Proceedings

The matter was called out for a hearing through a virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that Unit-I of the generating station has achieved COD and prayed for an interim tariff in respect of the said unit.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, on or before **12.6.2026**, after serving a copy to the Respondents:

- a) *Approval of the Revised Cost Estimate (RCE) by the competent authority in respect to the capital cost claimed;*
- b) *Revised tariff forms considering the capital cost as on COD of Unit-I and the additional capital expenditure pertaining thereto, in both PDF and linked MS Excel formats, in terms of Regulation 9(1) and 10(3) of the 2024 Tariff Regulations;*
- c) *Status of commissioning of Unit-II; and*
- d) *Auditor-Certified reconciliation of the capital cost of Unit-I with the balance sheet up to the COD of Unit-I.*

4. The Respondents shall file their respective replies on or before **26.6.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **3.7.2026**. The parties shall ensure completion of pleadings within the prescribed timelines.



5. This Petition shall be listed for hearing on **9.7.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

